

RATIFIED

Minutes of M.No.07/10 held on 19.05.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 07/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 19.05.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:9/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case closed
	HQ File :01/80/050/00309/AM09/	RLA File :09/24/040/00399/AM08/	Lic.No/Date:0910032691 22.01.2008	
	Decision : The Committee noted that in the meeting No. 49/80 held on 03.03.2009 as decision was taken to close the case. This item was wrongly attached and hence it was decided to withdraw the case from the agenda.			

2	Case No.:18/7/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00085/AM10/	RLA File :03/95/040/00989/AM09/	Lic.No/Date:0310511441 13.03.2009	Defer Date: 07.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 07.07.2009.			

3	Case No.:17/7/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00084/AM10/	RLA File :03/95/040/01014/AM09/	Lic.No/Date:0310512044 18.03.2009	Defer Date: 07.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's			

application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 07.07.2009.

4	Case No.:16/7/80-ALC2/2009	Party Name:ROSA-UCAM GRIND TECH PVT.LTD,	Meet No/Date:7/80- ALC2/2009 19.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00083/AM10/	RLA File :07/24/040/00008/AM10/	Lic.No/Date:0710064149 15.04.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

5	Case No.:19/7/80-ALC2/2009	Party Name:SAUER-DANFOSS INDIA PVT LTD	Meet No/Date:7/80- ALC2/2009 19.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00086/AM10/	RLA File :31/24/040/00339/AM09/	Lic.No/Date:3110038170 20.04.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

6	Case No.:20/7/80-ALC2/2009	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:7/80- ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00087/AM10/	RLA File :31/24/040/00342/AM09/	Lic.No/Date:3110038213 24.04.2009	Defer Date: 07.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.07.2009 : -			
	1. Information in respect of Sl.No.2, 6 & 9 of the Standard Deficiency Format.			

7	Case No.:6/7/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:7/80- ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00073/AM10/	RLA File :05/24/040/00001/AM10/	Lic.No/Date:0510240645 30.04.2009	Defer Date: 07.07.2009
	Decision : The Committee noted the firm's application has been received from the RA. The Committee, accordingly, decided to refer the copy of firm's application to DIPP for examination and submission of			

	comments. The case may be relisted on 07.07.2009.
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8	Case No.:7/7/80-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00074/AM10/	RLA File :07/24/040/00036/AM10/	Lic.No/Date:0710064449 30.04.2009	Defer Date: 07.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 07.07.2009.			

9	Case No.:1/7/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	Defer Date: 07.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 07.07.2009.			

10	Case No.:2/7/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00069/AM10/	RLA File :02/24/040/00018/AM10/	Lic.No/Date:0210126153 01.05.2009	Defer Date: 07.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 07.07.2009.			

11	Case No.:3/7/80-ALC2/2009	Party Name:SHIVA METAL TECH LTD.,	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00070/AM10/	RLA File :05/24/040/00806/AM09/	Lic.No/Date:0510240792 04.05.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:4/7/80-ALC2/2009			
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12		Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00071/AM10/	RLA File :05/24/040/00795/AM09/	Lic.No/Date:0510240794 04.05.2009	Defer Date: 07.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.07.2009: - Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

13	Case No.:5/7/80-ALC2/2009	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00072/AM10/	RLA File :05/24/040/00323/AM09/	Lic.No/Date:0510240820 04.05.2009	Defer Date: 07.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.07.2009: - Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

14	Case No.:8/7/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00075/AM10/	RLA File :05/24/040/00057/AM10/	Lic.No/Date:0510240867 05.05.2009	Defer Date: 07.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.07.2009: - Information in respect of Sl.No.3,4,5,11& 13 of the Standard Deficiency Format export product wise.			

15	Case No.:9/7/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00076/AM10/	RLA File :07/24/040/00023/AM10/	Lic.No/Date:0710064530 05.05.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:10/7/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2009	Status:Case deferred
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16			19.05.2009	
	HQ File :01/80/050/00077/AM10/	RLA File :07/24/040/00015/AM10/	Lic.No/Date:0710064565 06.05.2009	Defer Date: 07.07.2009
Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 07.07.2009.				

17	Case No.:11/7/80-ALC2/2009	Party Name:UNITED CONVEYOR CORPORATION (INDIA)PVT.LTD.	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00078/AM10/	RLA File :02/24/040/00022/AM10/	Lic.No/Date:0210126276 06.05.2009	Defer Date: 07.07.2009
Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & DHI for examination and submission of comments. The case may be relisted on 07.07.2009.				

18	Case No.:12/7/80-ALC2/2009	Party Name:SUZUKI POWERTRAIN INDIA LTD.	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case approved
	HQ File :01/80/050/00079/AM10/	RLA File :05/24/040/00068/AM10/	Lic.No/Date:0510240966 06.05.2009	
Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.				
The Regional Authority may take necessary action accordingly.				

19	Case No.:13/7/80-ALC2/2009	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00080/AM10/	RLA File :05/24/040/00070/AM10/	Lic.No/Date:0510241021 08.05.2009	Defer Date: 07.07.2009
Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 07.07.2009.				

20	Case No.:14/7/80-ALC2/2009	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00081/AM10/	RLA File :05/24/040/00073/AM10/	Lic.No/Date:0510241022 08.05.2009	Defer Date: 07.07.2009

Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 07.07.2009.

21	Case No.:15/7/80-ALC2/2009	Party Name:VP ENGINEERS	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00082/AM10/	RLA File :04/24/040/00009/AM10/	Lic.No/Date:0410104547 11.05.2009	Defer Date: 07.07.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 07.07.2009.			

22	Case No.:21/7/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00088/AM10/	RLA File :05/24/040/00732/AM09/	Lic.No/Date:0510241368 13.05.2009	Defer Date: 07.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 07.07.2009.			

23	Case No.:22/7/80-ALC2/2009	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case deferred
	HQ File :01/80/050/00089/AM10/	RLA File :05/24/040/00067/AM10/	Lic.No/Date:0510241369 14.05.2009	Defer Date: 07.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 07.07.2009.			

24	Case No.:23/7/80-ALC2/2009	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:7/80-ALC2/2009 19.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00090/AM10/	RLA File :03/95/040/01030/AM09/	Lic.No/Date:0310519727 14.05.2009	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

25	Case No.:24/7/80-ALC2/2009	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:7/80- ALC2/2009 19.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00091/AM10/	RLA File :03/95/040/01284/AM08/	Lic.No/Date:0310519730 14.05.2009	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

Case No. A/R-14	M/s. BHEL	F.No.01/80/50/167/AM06/DES- I	Lic.No. & Date
Meeting No.07/10		RA F.No.11/24/040/11/AM06	1110010869
Date: 19.05.2009		Amendment in norms	Dt. 11.5.2005

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.07/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 07.07.2009.

Case No. A/R-15	M/s. Godrej & Boyce Mfg. Co.Ltd.,	F.No. 01/80/162/960/AM08/DES.I	Lic.No. & Date
Meeting No. 07/10		RA F.No.03/94/040/564/AM08	0310441981
Date: 19.05.2009		Ratification of norms	Dt.6.9.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.07/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 07.07.2009.

Case No. A/R-16	M/s. Blue Star Ltd.	F.No. 01/80/162/997/AM07/DES.I	Lic.No. & Date
Meeting No. 07/10		RA F.No.03/94/39/21/AM07	0310407124
Date: 19.05.2009		Ratification of norms	Dt. 8.11.2006

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.07/10 held on 19.05.2009 as per the agenda. The Committee noticed that another similar case of the applicant firm was already considered by the NC and decided to advise the firm to appear before the NC to explain their case. The Committee decided to relist this case also on the same deferment date so that both the case could be considered based on the discussion during the personal hearing. Accordingly, the case may be re-listed on 26.05.2009.

Member

Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman